

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:822

ANSWERED ON:04.03.2005

SMUGGLING AT BORDERS

Khan Shri Mohammad Tahir;Kushwaha Shri Narendra Kumar;Munshiram Shri ;Shiwankar Shri Maha Deo Rao

Will the Minister of FINANCE be pleased to state:

- (a) whether some big traders are involved in illegal import and export of goods along the bordering areas of the country as reported in the Dainik Jagaran dated January 06,2005;
- (b) if so, the details thereof indicating the names of the States from where these traders operate and the estimated amount of loss of customs duty therefrom so far;
- (c) whether the Government has received any information about involvement of income tax officials in this scam;
- (d) whether such cases from other borders of the country have also been reported;
- (e) if so, the number of cases of excise duty evasion detected from the borders in the name of import- export since 2003; and
- (f) the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S. PALANIMANICKAM)

(a) : No, Sir.

(b): Does not arise.

(c): No, Sir.

(d): Thirty one cases of fraudulent export have been detected at Indo-Bangladesh border since 2003.

(e): No case of excise duty evasion has been detected from the borders in the name of import - export since 2003.

(f): In each of these 31 fraudulent cases (without physical export of goods), departmental investigation is completed/under process. Director General of Foreign Trade has been approached for denial of DEPB licence and similar action has been taken by the Department for denial of drawback. In cases where departmental investigation has been completed and forgery of documents has been revealed, such cases have been referred to CBI for necessary action under IPC.